

ITEM NO.65

COURT NO.6

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 17659/2024

[Arising out of impugned final judgment and order dated 04-12-2024 in MCRC No. 6496/2024 passed by the High Court of Chhatisgarh at Bilaspur]

ANIL TUTEJA

Petitioner(s)

VERSUS

STATE OF CHHATTISGARH

Respondent(s)

IA No. 24318/2025 - EXEMPTION FROM FILING O.T.
IA No. 24243/2025 - EXEMPTION FROM FILING O.T.
IA No. 24232/2025 - EXEMPTION FROM FILING O.T.
IA No. 46229/2025 - EXEMPTION FROM FILING O.T.
IA No. 24310/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

Date : 18-07-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) Ms. Meenakshi Arora, Sr. Adv.
Mr. D. Seshadri Naidu, Sr. Adv.
Mr. Arshdeep Singh Khurana, Adv.
Mr. Malak Manish Bhatt, AOR
Ms. Neeha Nagpal, Adv.
Mr. Harsh Srivastava, Adv.
Mr. Sidak Anand, Adv.
Ms. Samridhi, Adv.
Mr. Chetan Nagpal, Adv.

For Respondent(s) Mr. Mahesh Jethmalani, Sr. Adv.
Mr. Vivek Sharma, A.A.G.
Mr. Ravi Sharma, D.A.G.
Mr. Apoorv Shukla, AOR
Ms. Madhulika Rai Sharma, Adv.
Ms. Mugdha Pande, Adv.
Ms. Prabhleen A. Shukla, Adv.
Mr. Vaibhav Thaledi, Adv.
Mr. Swapnil Chaudhary, Adv.
Mr. Ishann Bhardwaj, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List the matter on 29.07.2025.

(SWETA BALODI)
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)